485

SUSHMA SWARAD : We will take un both the Bills together.

- I. The Supreme Court Judges (Conditions of Service) Amendment Bill. 1993.
- II. The High Court and Supreme Court Judges (Conditions of Service) Amendnient Bill, 1993.

THE MINISTER OF STATE IN THE AND MINISTRY OF LAW. JUSTICE COMPANY AFFAIRS (SHRI H. R. EHARDWAJ): Madam, I beg to move:

"That the Bill further to amend the Supreme Court Judges (Conditions Service) Act, 1958, as passed by the Lok Sabha, be taken into consideration." 1 1 2 3 .44

I also beg to move :

"That the Bill further to amend the High Court Judges (Conditions Service) Act. 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958, as passed by the Loke Sabha, be taken into consideration."

Both these Bills are being taken up together. The first Bill, that is, the Supreme Court Judges (Qonditions of Ser-1993, seeks to vice) Amendment Bill, provide that where a Judge of the Supreme Court does not avail himself of the official residence, he would be pad allowance of Rs. 3,000 per month and this allowance would not be included in the computation of his income chargeable under the head "Salaries" under section ferred from one High Court to another 15 of the Income Tax Act, 1961. Normally all the Judges of the Supreme Court are provided with official residence befitting their status without payment of rent charges and, therefore, the question of payment of house rent allowance to Judges does not normally arise. However, a situation has arisen and may also arise in future when Judges do not avail of official residence. At times there is a delay in the vacation of the official resi- service of Judges, the Judges of dence by retired Judges and,

THE VICE-CHAIRMAN (SHRIMATI) the newly appointed Judges may have to go without suitable official residence for some period of time. The present is intended to meet such situations may be pointed out that such a provision already exists in the case of the Court Judges (Conditions Act, 1954 to the effect that the Court Judges not availing of official residential accommodation will receive a house rent allowance of Rs. 2.500 month which is exempt from income-tax. The amount of house rent allowance of Rs. 3,000 per month provided in the Bill s considered reasonable considering status of the Supreme Court Judges. The Supreme Court's strength was increased with effect from 9th May, 1986 herefore, the contingency of payment of house rent allowance arose since then.

> About the second Bill. that is, the High Court and Supreme Court Judges (Conditions of Servide) Amendment Bill. 1993, the position prior to Novemper, 1986, was that a Judge of the Supreme Court was entitled to leave travel concession for himself and the members of his family for visiting his permanent residence in his home State once in year. In addition, he was also entitled to leave travel concession for himself and the members of his fam'ly for visiting any place in India once in a block four years in lieu of LTC to home-town in that particular year. Similarly, a Judge of a High Court was entitled to for visiting his permanent residence in his home State once in a block of two years and a Judge who had been transwas entitled for LTC to ha permanent residence in his home State once every year. Besides, a Judge of the High Court was also entitled to LTC to anywhere in India once in a block of four years In lieu of the facility of LTC to home town. This concession was subject income-tax exemption.

In order to improve the conditions of therefore. Courts and the Subreme Court were al-

lowed the leave travel concession facility a year to any place in including home-town with effect from November, 1986. From December, 1990, this facility was further enhanced in the case of Supreme Court Judges. were allowed three LTOs a year. However, while liberalising leave travel concession, a corresponding relaxation under the Income-tax law was not effected. As a result, even though a more liberalised LTC concession facility has been made available to the Judges, they find it difficult to avail of the same since further liberal sed benefit was not tax exempt.

The Vice-Chairman (SYED SIBTEY RAZI) n the Chair.

This matter has been under the consideration of the Government for some time. It has been felt that in the absence of tax exemption provision to cover the value of enhanced LTC, the object of providing better LTC benefits to the Judges will remain illusive. It is, therefore, necessary to exempt the monetary value of enhanced LTC from the levy of income-tax with effect from 1st April, 1986. The Bill accordingly provides for the necessary exemption.

I commend both the Bills to the House for its wholehearted support.

The questions were proposed.

भी मूल चन्द मोणा (राजस्थान): उपसमाध्यक्ष महोदय, माननीय विधि मंत्री जी ने जो उच्चतम न्यायालय न्यायाधीश (सेवा गर्ते) संशोधन विधेयक, 1993 और उच्च न्यायालय और उच्चतम, न्यायालय न्यायाधीश (सेवा शर्ते) संशोधन विधेयक 1993 नामक बिल पेश किए हैं, इन बिलों का हमें विरोध नहीं करना चाहिए वर्धोंकि देश के अंदर न्याय प्रणाली है और सुप्रीम कोर्ट और उच्च न्यायालय के न्यायाधीशों को जहां कुछ वेतनमान या कुछ सुविधाएं देने की बात है, उसके लिए हमें सहर्षे में सुविधाएं बढ़ाई जाएं, इसमें सहयोग करना चाहिए । लेकिन साथ ही मैं यह कहना चाहता हूं कि सरकार का दृष्टिकोण भी साफ होना चाहिए

दो कर्मचारियों के अंदर दो प्रकार की नोति, दो प्रकार के निर्णय नहीं होने चाहिए। नीति एक ही होनी चाहिए । आज हम सुप्रीम कोर्ट और उच्च न्यायालय के न्ययाधीशों के लिए मकान की सुविधाओं के लिए या याचा की सुविधाओं के लिए जो स्वीकृति दे रहे हैं वह चाहे तीन हजार करीब ही क्यों न हो उस प्रकार की सुविधापर सरकार को ग्रापात्त नहीं है, कोई ग्राधिक स्थिति की ओर सरकार नहीं देख रही है, लेकिन छोटे कर्मचारी भी कुछ दिन पहले डाक तार विभाग के कर्मचा रसों ने 35 रुपए से 50 रुपए प्रति महोने बढ़ाने के लिए चार दिन तक हड़ताल की, वह रोड़ पर बैठने को |ववम हुए, ऐसी नौबत आई और सरकार को यह कहना पड़ा कि सरकार जहां छोटे कर्मचारियों को देने की बात ग्राती है तो आर्थिक स्थिति को सामने पहुले रखती है। इसलिए जो बिल यहां प्रस्तुत हुए हैं उनके द्वारा जहां तक सुप्रीम कोर्ट के जजों का सवाल है, न्याय प्रणाली से जुड़े हुए ये जिल है, उनका विरोध नहीं करना चाहिए । लेकिन इस के साथ ही मैं प्रपने कुछ सुझाव इन बिलों के बारे में देना चाहता हूं।

एक तो मैं चाहता हूं कि जी न्यायाधीमों की नियुक्ति होती है, उस में राजनीतिक हस्तक्षेप नहीं होना चाहिए। राजनीतिक हस्तक्षेप होने के कारण जो निष्पक्ष न्याय की ग्रावाकौ जासकती है, वह मिलने में कुछ संगय पैदा हो सकते हैं और न्यायाधीशों की नियक्ति के लिए केन्द्रीय सरकार को दोषो ठहराया जाए, इस बात को भी मैं मानने के लिए तैयार नहीं हूं। इसके अतिरिक्त स्टेट के जो चोफ मिनिस्टिर हैं, चीफ जस्टिस हैं, उन की राय पर और उनके पैनल के साधार पर सेंट्रल गवर्नमेंट इनको नियुक्ति देती है।स्टेट के जो उच्च न्यायालय हैं उन के अंदर जो न्यायाधीश भेजते हैं तो मैं मानता हू कि इस प्रकार के ्राजनीतिज्ञ चाहे वह मुख्य मंत्री हों, या केन्द्र सरकार के मिनिस्टर हों, उनकी राय के ब्राधार पर न्यायाधीयों की नियुक्ति नहीं होनी चाहिए और न्यायधीशों की नियक्ति के लिए मलग से ट्रापब्युनल बनाया जाए । मैरिट के म्राधार पर न्यायाधीशों की जो नियुक्ति होगी तो न्याय लेने में भादमी को यह विश्वास होगा कि उसे उचित न्याय मिल रहा है। उस में राजनीतिक हस्तक्षेप या प्रभाव नहीं होगा जिससे कि मेरे साथ प्रन्याय हो सकता है।

इसलिए न्यायाधीओं की नियुक्ति में यह ध्यान रखने की बात है कि हस्तक्षेप न हो।

जहां तक उच्चतम न्यापालय और उच्च न्यायालयों के न्यायाधीयों की सुविधाओं की बात है इन को देने में हमें विरोध नहीं है लेकिन मैं कहना चाहंगा कि जो छोटे सेंगन कोर्ट हैं या डिस्ट्रिक्ट कोर्ट्स हैं, उन के न्यायाधीशों को भी सविघाएं दी जाएं । एक बार मझे मौका मिला था एक कैस में कोर्ट में जाने का। मैं चार घंट तक कोर्ट में बैठा रहा । मलजिम जब तक कोर्ट में नहीं लाएं तब तक शेरा साध्य नहीं हम्रा जब जज से यह पछा गया तो जज ने कहा कि उस के पास गाडी तक की सविधा नहीं थी जिससे मलजिम को बुलाया जा सके, मंगाया जा छोटे स्तर के जो डिस्ट्रिक्ट जज हैं. मेशन जज है उनकी गाडी की सुविधा की इसरी म्रावश्यकताएं हैं जो माबास से संबंधित हैं वे मविधाएं भी इनके साथ औड देते तो अच्छा होता । इससे यह पता लगता कि न्याय प्रणाली में एक छोटे से लेकर बड़े कर्मचारी के साथ एक जैसा क्षलक किया गया। हमारी न्याय प्रणाली के ऊपर हमारे देश के लोगों को पूर्ण विश्वास है। लेकिन इस विश्वास की न्याय प्रणाली में कुछ ऐसे तत्व दिषत करने के लिए सामने आये हैं । न्यायालय का उल्लंघन करने के लिए इस देश में न्याय प्रणाली पर कई बार बार हम्रा है । 6 दिसम्बर, की घटना हम धुले नहीं हैं। इस देश के सबसे बड़ प्रांत के चीफ मिनिस्टर ने इस देश की प्रश्नोम कोर्टको धौला दिया 🗼

भी संघ शिय गीतम (उत्तर प्रदेश): इसका क्या रिलेवेंस है जजेज की सेवा शर्तों से?

I have got an objection to it. It has no relevance to our subject-matter.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): Please take your seat. (Interruptions)... You have not requeseld. (Interruptions)... Gautami, you raise your point of order. You cannot just do like this. (Interruptions)...

हो स्वा प्रिय गीतमः क्यों सदन का समय बर्बाद हो रहा है इस तरह की बातों में ।(ध्यवद्यान) भीराम नरेशायादव (जलर प्रदेशा): जो सत्य बात कह रहे हैं उसे क्यों ॄशुठला रहे हैं । (स्थवधान)

SHRI SANGH PRIYA GAUTAM: We are the highest body in the country. We are discussing the matter of the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill and we have to take a decision on it. We are unnecessarily wasting the time of this august House.

भी मालचन्द्र भीणा : ग्राप हाऊस का टाइम क्यों खराब कर रहे हैं। मैं यह कह रहा था कि उच्यतम न्यायालय जिसे सप्रोम कोर्ट कहा जाता है उसको छोखा दिया। देश की जनता इस को कैसे भल सकती है। इस देश के न्यायालय के प्रति क्यों नहीं विश्वास लोगों का उठेगा। यहां पर बड़े ग्रादमी के साथ न्याय दूसरा होता है और **छो**टे बादमी के साथ न्याय दुसरा होता है । इसलिए निष्पक्ष न्याय हो इस देश की रक्षा के लिए । इस देश के प्रजातंत्र को कायम रखने के लिए. लोकर्तव को कायम रखने के लिए लोगों का विष्वास यहां की न्याय प्रणाली पर होना चाहिए। इसलिए न्याय प्रणाली के ऊपर ग्राप की समय के अनुसार पुरा डिसकशन इस सदन के अंदर कराना चाहिए । ऐसा प्रस्ताव ग्रापको लाना चाहिए । भाज देश ने अंदर दो करोड़ केसज लिम्बत हैं। इतनी बड़ी संख्या लम्बित केसों की है। इनका शीव्र निपटारा नहीं हो पा रहा। इसलिए चाहे न्यायाधीणों की संख्या क्यों न बढ़ानी पड़े, चाहे उनकी सविधाएं क्यों न बढानी पढे, आप उनकी दें तेकिन ऐसा करिये कि ज्यादा से ज्यादा और जल्दी से जल्दी इन केसी का फैसला ही सके। इसके लिए ग्राप जो भी उपाय करें लेकिन इस काम को करिये । कुछ पैसे वाले, राजनीतिक लोग न्यायालय को अपने बल से प्रभावित करते हैं। न्यायालय के अंदर कोई केस पेश किया। उसकी चाजंशीट पलिस द्वारा दी जाती है और उसकी अवधि 45 दिन की होती है हैं 90 दिन की अवधि में पैसे वाले लोग, राज नीतिक प्रभाव वाले लोग इस पर अपना असर डालते हैं। जो पुलिस की चार्जशीट देनी होती है उस ग्रवधि को निकाल देते हैं जिससे केस पेश नहीं हो पाता है । ऐंसी स्थिति को रोकने की कोशिया करनी चाहिए।

वैसे यह प्रधासनिक जिम्मेदारी है, जुडिधायरी की जिम्मेदारी नहीं है लेकिन फिर भी त्यायालय के लिए यह होना चाहिए कि 90 दिन की अविध के अंदर जो चार्ज गीट दी गई है क्या वह गलत तरीके से तो रोक नहीं दी गई है इसको देखना चाहिए । मेरा यह कहना है सही त्याय मिलना चाहिए । साथ ही यह कहना चाहता हूं कि सुलभ और सस्ता त्याय दिलाने के लिए आपको पंचायती स्तर पर, ग्राम पंचायत के स्तर परदेखना चाहिए।

गांव के लोगों को भ्रपने साधनों के ग्रन्दर सस्ता न्याय मिल सके. ऐसी ग्राप व्यवस्था करें। पंचायत स्तर पर न्याय की प्रणाली लागु हो, पंचायत समिति के स्तर पर हो तो हाई कोर्ट और सुप्रीम कोर्ट के चक्कर लोगों को नहीं काटने पड़ेंगे । उनको न्याय उनके घर में, उनके नजदीक मिल सके जिससे खर्चा न बढ़े, ऐसी सुविधा ग्राप देश के लोगों को, गरीब लोगों को और जनता को दे सकों, ऐसी व्यवस्थायों करें। कई बार न्यायाधीशों की नियुक्तियां प्रान्त के भ्रन्दर कर दी जाती हैं। जिस प्रान्त के वे होते हैं उसी प्रान्त में उनकी नियुक्ति करदी जाती है। उनके न्याय के अन्दर कभी कभी किसी केस में भाई-भजीजाबाद और रिक्तेदारवाद सामने ग्रा जाता है। भयंकर ग्रपराधी रियतेदार की भी बेल ले ली जाती है। इसलिए मेरा यह निवेदन हैं कि स्टेट और जिले के भ्रन्दर, जिला सेशन के अन्दर न्यायाधीश उस जिले में और उस स्टेट में जिसका वह रहने वाला है उस स्टेट में और उस जिले में उसकी नियुक्ति नहीं होनी चाहिए। इस पर प्रतिबन्ध हो । ऐसे लोगों की यदि कहीं नियुक्ति कर भी दी गई हो तो उनका ट्रांसफर कर दिया जाय। उनको दसरी स्टेट और दुसरे जिले में लगा दिया जाय जिससे लोगों का न्याय प्रणाली के ऊपर विश्वास बना रहे। न्याय प्रणाली के ऊपर लोगों का जो विश्वास है वह कायम रहे । यही बात मैं कहना चाहता हं।

जपसमाध्यक्ष (सैयद सिवत रजी): श्री ओ. राजगोपाल।

श्री संघ प्रिय गौतमः महोदय, मेरा पाइन्ट ग्राफ श्राडेंर है । मोशन वहां से मूव हुग्रा तो शुख्यात इधर सेकरनी थी ।

Why did Mr. Meena init ate the discussions ? I would like to know it.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): Mr. Gautam, you have no right to put a question like this. It is the discretion of the Chair.

SHRI SANGH PRIYA GAUTAM: I have raised a point of order.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): The Chair can change the serial number of speakers. I think this is not a procedural question. You must know the rules. You are a very senior Member. It is the discretion of the Chair. (Interruptions). Please take your seat. Don't cast aspersions on the Chair. Pleaes sit down.

SHRI O. RAJAGOPAL (Madhya Pradesh) : Mr. Vice-Chairman, we considering these two Bills together. The scope of both the Bills is very limited. It is not a contentious matter. Therefore, I am not opposing these Bills. However, I would like to have some clarification on certain points. I don't Rs. 3000 has been fixed as house rent for a Supreme Court judge in Delhi. know that the problem of accommodation in Delhi is very acute. We may not even a wo-room facility Rs. 3000 in Delhi. I don't think it is a right amount. I would suggest instead of fixing a definite amount, A certain percentage of the salary should be fixed for house rent. That is my suggestion. Minister has mentioned in these Rills that the provisions of these Bills shall come into effect from 9th May, I would like to know from the hon. Minister why this difference is The hon. Member was referring the question of appointments, political appointments and the results thereof. Sir, on the question of appointments, certain norms should be there, like consultation with the Chief Justice and the Chief Minister. The Chief Justice of the concerned High Court should also be taken into account. It is not a question of politicisation οf appointments.

Certain considerations which are essential for selecting a person are not aspects. Ours is a big country with a great being followed. I would just quote what a retired Chief Justice of the Supreme Court. Shri Venkataramaiah said about this matter recently. He is reported 10 have said. "The judiciary in Indja has deteriorated in standards because judges are appointed as are willing be influenced by ladies, parties and by whisky bottles". This is what the former Chief Justice of India has said. Therefore, in the matter of appointment, various considerations are taken into account the results of which we are seeing now. Generally, it is accepted that standards have gone down. This has to be corrected. Now I would like to draw the attent'on of the hon. Minister to a major question. Even after 46 years of independence, we have not given it a deep thought whether we should continue with the judicial system that we have adopted from the Britishers—the Anglo-Saxon system that we are following now. Do we not have anything of our own? Do we have to still wear the antiquated attire and continue to address in courts as 'your lordship' and all that ? Should we continue free republic ? with these things in a This is a matter which we have to earnestly consider. I would urge upon the Minister to make a deep study or appoint a committee to study our jurisprudence and the traditions followed by our ancient law-givers. Can we not learn anything from them ? I am told some foreign country-Kamlaji will be able to (West Bengal) : At Lucknow also. enlighten us-I think it is Philippines₁ where in front of their Supreme Court they have installed the statue of the first law-giver, Manu. A foreign country has considered it proper to do this. But we have not even thought it proper to look back into our own law-giving tradition. It is not a question of dress alone. But certain concepts, certain approaches and viewpoints also need to be thoroughly studied. Definitely, our ancient traditions in this regard can be made use of so as to evolve a genuine Indian judicial system. This may not be relevant while discussing the contents of this Bill. But I would still

very urge upon the Minister to consider these tradition and it is not proper on our part to simply copy what is going on or what has happened in other countries which is only a product of their own history.

> SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): You want to copy the old system where people were oppressed.

> SHRI O. RAJAGOPAL: When we have the time, we can discuss this in detail. These law-givers prescribed certain things according to the requirements of that particular period. I do not say that what Manu said thousands of years ago should be implemented now. This is not what I meant. My friends should understand the spirit behind it. Now, for improving the judicial system, to make it more effective, I would like to urge upon the hon. Minister to consider having a Bench of the High Court at least in the State capitals. I am just mentioning about the requirement of having Benches of the High Courts in the State capitals. Now, in Trivandrum, the capital of Kerala, there is no High Court Bench. So also in Bhopal. I think there is a need for opening a Bench of the High Court in State capitals. It will facilitate proper coordination between the judiciary and the executive.... (Interruptions)

PROF. SAURIN BHATTACHARYA

SHRI SANGH PRIYA GAUTAM: There is a Bench at Lucknow.

PROF. SAURIN BHATTACHARYA There is bench but there is no chair.

SHRI O. RAJAGOPAL : Everybody knows that justice delayed is justice denied. Now, lakhs of cases are pending. Some method should be evolved by which speedy disposal of cases can be brought about. Somebody mentioned about Ayodhya. I feel much of the trouble pertaining to Avodhya could have been avoided if only the cases filed as way back as in 1951 had been disposed of. The cases filed in 1951 the Minister would kindly review the have still not been disposed of. This long delay, which could have been avoided, has brought about so much of complications to the problem. So, we must think about this aspect also. With these comments, I would know the problem about so much of complications to judiciary. That is however not enough the problem. The matter and take care to do necessary adjustment in the emoluments of the judiciary. That is however not enough the Minister would know review the matter and take care to do necessary in the problem. So, we must think about this case they are contaminated.

SHRI ASHOK MITRA (West Bengal) : Sir, on behalf of my party, I support both the Bills. If the judiciary, the higher judiciary, who are the upholders of our Constitution, our laws and our Parliamentary democracy, is to survive in this country, we must see to it that it remains uncontaminated, that it remains completely detached from life's daily travails. The judiciary is also the arbiter between the people and the executive. If the people have some grievances against the executive branch of the Government, in the final resort, they have to go to the judiciary. So, the judiciary is our most prestigious asset and you must keep it that way. And, certainly, we must protect them from the travails of daily living. The mundane problems that are inflicted on other ordinary citizens should not attach to the judiciary. They should be kept away from temptation because if you arrange for a circumstance where the judiciary finds it difficult to maintain the standard of living which is in consonance with the dignity of their office, then problems are bound to arise. I do not say that the problems are not arising. They have arisen but certainly we should try to do whatever little we can do. And I would certainly, subscribe to the point of view that the provision of Rs. 3,000 per month is not enough. I feel quizzical about it. If the Government can provide 40 to 50 bungalows for Ministers, why cau't they provide 25 or 30 for the members of the should receive Supreme Court 7 They the same priority as Cabinet Ministers and others do. And if that is not possible in the immediate period, they should certainly be allowed tax-exempt additional allowances so that they can rent houses which are in consonance with the dignity this of their office. Is

the Minister would kindly matter and take care to do adjustment in the emoluments judiciary. That is however not enough in the present unhappy circumstances to keep them away from contamination because sometimes they are contaminated, they are deliberately subverted and this subversion, I say this without any rancour in my mind, is mostly done by the Government of the day. What is the political complexion of the Government I am not worried about. In this connection, you kindly permit me to refer to the very unfortunate situation which this Parl'ament had to face about a year ago. A member of the Supreme Court, a Judge of the Supreme Court, was found guilty of financial improprieties by his own peers. He was impeached in this Parliament, but he could not be sentenced,

SHRI V. NARAYANASAMY (Andhra Pradesh): Sir, I am on a point of order(Interruptions)....

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Mitra, you please take your seat. He has a point of order.

SHRI V. NARAYANASAMY: Sir, the honourable Member has referred to the impeachment of the Supreme Court Judge. Sir, I would like to bring to the notice of this House that he was not impeached and the motion brought forward by the Opposition was defeated in that House. Because he is a very senior Member, I am not saying anything more....(Interruptions)....

SHRI SANGH PRIYA GAUTAM: The motion as supported by others.... (Interruptions)....

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Gautam, please s'1 down....(Interruptions)....

exempt additional can rent houses with the dignity sum, Rs. 3000, impreschment proceedings were initiated

in that House and, ultimately, it was de- say this because a motion was moved for feated ... (Interruptions).. The Honour- the mpeachement of the Judge on the able Member has just raised that issue basis of the verdict ... (Interruptions) ... and there is nothing wrong in it..... (Interruptions)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Mr. Mentay Padmanabham, you are a very senior Member... (Interruptions) ... Mr. Saurin Bhattacharya, you are also a senior Member. You see, a point of order is the right of a Member and he is exercising his right. Let him finish first. The ruling depends on the Chair. But he should exercise his right. Otherwise, there is no sense in my sitting over here.. (Interruptions)...

SHRI V. NARAYANASAMY : Sir, I am going to conclude my point in one sentence. Sir, what the honourable Member is stating is that in spite of the impeachment motion being carried, there was no punishment. It is not correct, Therefore, I want your ruling on that ... (Interruptions).

श्री तंच चिय गौतम: लेकिन यह तो सही है कि इम्पीचमेंट का मोशन पार्लियामेंट में ब्राया और म्रापने सर्पोट किया : : (त्र्यवधान)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Gautam, please vour seat . . . (Interruptions) Mr. Gautam, please take your seat.... (Interruptions) . . . Mr. Mitra, you referred to some exercise which was conducted by the other House. It is the general practice of this House that we do not refer to the practices or the occurrences which are there. But, in this particular case; you were just referring to an instance. I think there should not be any objection to it. But you should try to limit yourself to this point and you should not to further. Please continue, Mr. Mitra.

SHRI ASHOK MITRA : Sir, I did not realise that I was straying away. I it. Mr. Mitra, I request you to refrain thought I was talking of a very specific from forgoing matter, something of which this Parlia- August House. And I request you that to ment ought to be ashamed. I am sorry to proceed further on this matter.

THE VICE-CHAIRMAN SIBTEY RAZI) : No. Mr. Mitra. You are going beyond your right. I permitted you because you just referred to an inci-If you are going to discuss what was happening in the other House, then I cannot permit it ... (Interruptions) I am not permitting it .. (Interruptions) ... I am not permitting it .. (Interruptions) ... Please take your seat. (Interruptions)...

SHRI MENTAY PADMANABHAM: Sir, it has been discussed in the other House and it has been reported in the Press also (Interruptions) It is a part of history, whether it is right or wrong. So, every Member has a right to refer to it (Interruptions)

SHRI ASHOK MITRA : I stand on right (Interruptions) . . mγ Member has a right to have his say.... (Interruptions) ... and I also would like humbly suggest ... (Interruptions)...

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Mr. Mitra, I permitted you to some extent. But You no right to discuss the merits of a matter which had been discussed in the other House and I just permitted you just to make a passing reference to it, the historical part of it. But I am not permitit any further ... (Interruptions) ...

SHRI ASHOK MITRA: This Bill was discussed in the other House. Does it mean that I should not discuss it in this House ? . . . (Interruptions) . . .

VICE-CHAIRMAN (SYED SIBTEY RAZI) : That is not the case... (Interruptions) ... Don't teach the Chair ... (Interruptions)....

THE VICE-CHAIRMAN SIBTEY RAZI) : Please let me handle the conventions of this

SHRI ASHOK MITRA: I refer to your request, and I would try to confine myself to the point that I was trying to make. (Interruptions) Please listen A motion for impeachment was moved and it could not be passed. And I would say, please put your hand to your heart and say, why that motion could not be passed. It is not that the Government did not know the background of the Judge. Even when he was the Chief Justice....

THE VICE-CHAIRMAN (SYFD SIBTEY RAZI): No. I am not permitting you, Mr. Mitra Don't compel me to ask the Reporters that it should not go on record. I am again requesting you. And if you are not accding to my request, I will be compelled to ask the Reporters not to record.

SHRI ASHOK MITRA: Kindly tell me how to formulate my point..... (Interruptions)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): No, no. He has just referred to it.

SHRI ASHOK MITRA: Kindly tell me how I shall formulate what I have to say.

(Interruptions)

معر معر کی

SHRI V. NARAYANASAMY: The Chair cannot tell you how you should say.

SHRI ASHOK MITRA: What shall I say ?...(Interruptions)

SHRI V. NARAYANASAMY : You should know how to formulate

SHRI ASHOK MITRA: Should it not be stated, you did not dare to go, through the impeachment because **

(Interruptions)

SHRI MENTAY PADMANABHAM:
There is something amiss in the House.
(Interruptions)

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): Mr. Mitra, please do not indulge yourself in this way. (Interruptions)

SHRI V. NARAYANASAMY: S'r, I have a submission.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): What do you want? I have already given my ruling.

SHRI V. NARAYANASAMY: My submission is...(Interruptions)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I had already given my ruling. I do not permit any further debate on this. (Interruptions) Mr. Mitra, please take your seat. (Interruptions)

SHRI V. NARAYANASAMY: Sir, I have a point of order. I have another point of order.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): What is your another point of order? You please tell me. I have already given my ruling.

SHRI V. NARAYANASAMY: Sir, I am on a different point. Sir, my point of order is that if you go through the proceedings of the House, the hon. Member from the CPM, while he was speaking, said **

When we were interrupting, he was telling that. It should be expunged.

(Interruptions)

SHRI MENTAY PADMANABHAM: It is not correct. The Judges should not be placed in such a position as to seek favours. He is supporting the Bill.

SHRI V. NARAYANASAMY: I am raising a point of order It is for you, Sir, to go through the record and find out. (Interruptions)

^{**}Expunged as ordered by the Char.

THE VICE-CHAIRMAN (SYED SIB-L TEY RAZI) : Please take your seat. The point raised by Mr. Narayanasamy...

SHRI V. NARAYANASAMY: I have concluded, Sir. He is telling "** and, therefore, you are speaking like that." You kindly go through the record whether it has been recorded. He is not only casting aspersions on me. but also on the Judges. It is a very serious matter. Therefore, Sir. I want your ruling on that.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): I will check up the record and if anything has gone like that, it will be expunged.

Yes, Mr. Mitra, please proceed.

SHRI ASHOK MITRA: I take it that some unsavoury matters are not to be discussed in this House. I accept judgement of the Vice-Chairman. But I st ll go back to my original point. And that is that it is not enough to take care of the emoluments. You should enquire at the time of his appointment what his background is, what is the quality of his mind, what is his probity. perchance the Executive branch of the Government is tempted to think that they could make use of a Judge in a particular manner, that means trouble for the country. This has happened in the past. wish this does not happen in the future. That is enough, I think I have made my point.

SHRI TINDIVANAM G. VENKAT-RAMAN: I wholeheartedly support these two Bills, though it is late. This is really an essential amendment and I support it and also pay my encomiums to the Law Minister. But at the same time I would like to make certain submissions regarding the lower judiciary.

About the higher judiciary, we been speaking in this House that it is one of the pillars of our democracy. But we are not showing that concern for the lower judiciary which is going to ret. People who are meeting the lower judiciary people can understand it and not others. So, in order to raise their level, it is better to raise their emoluments and whatever you think of the pedestal in the judiciary, you must also similarly think about the lower judiciary. I want to submit that in the lowest judiciary, the judges are ill-paid. There are also complaints against the lower judiciary as being almost corrupt. The payment made to them is not commensurate with the work as well as with the cost of I ving. Therefore, the Law should also think of the lower judiciary and the district judges whose emoluments should be raised, because as a lawyer I am appearing from the trial court higher courts and I know how they are suffering and the advantages and disadvantages they have. Therefore, is better that you must also think of the district judges and extend the same facilities to them as you are gving to the Supreme Court and High Court judges. You must try to see that lower judges are also accommodated similarly because their only grievance is that they are ill-pa'd and their emoluments should be raised because the cost of living going up. Therefore I make this suggestion for the lower judic ary for consideration of the Law Minister.

Another thing that I want to impress upon the Law Minister is the discrimination with regard to the age of ment. Age of retirement for the district judges in the lower judiciary is 58 years which has been raised to 60 years; it is 62 years in the case of High Court judges and 65 years in the case of Supreme Court judges. The same who is working as a district judge could be elevated to the High Court and from the High Court to the Supreme Court. But why should you keep a distinction between them in the matter of age retirement? Why don't you have a uniform pattern? The person who is in the Supreme Court retires at the age of 65,

^{**}Expunged as ordered by the Chair.

whereas the person in the lower judiciary ! retires at the age of 60 Brain is the same. You should not keep a distinct on ween them but you should judge them by their capability whether a person is capable of holding that post. Therefore. my suggest on is that the age of retirement in the judiciary should be uniform and there should be no distinction cause as we say everybody is equal before the law. Why should there be ϵ distinction between one judge and tha other in the matter of retirement ? There should be a uniform pattern in the matter of age of retirement. I hope the Minister would consider this aspect.

I heard some Member saying that you τενίνε this Manu Smriti. We are now τυ forget Manu Smrit. We now do not have that type of classificat on in the society Now we talk of one nation, one world and one universe. We are forgetting the old type of classification. We cannot talk of Manu Smriti at the present juncture because you know what Manu had said, He wanted that Shudras should not learn anything and if a Shudra tries to do that, you should pour lead into his ears. That what Manu Smriti says. Do you want to go by that ? No person who wants to lead a modern life and who wants attain status in life, can think of those days. But for Periyar Anna, we would not have been sitting here. We have come to a stage where we cannot afford have anv gradation of people. should not be any such gradations because if you would try to revive Manu Smriti, there would be very serious protests against it. I will raise the strongest object on against it. So, don't go to Manu Smriti period; try to come up.. (Interruptions). I am placing it on record. must correct the record. This is not the modern trend.

Sir, we should forget about casteism and other things. We should not go into it. We should not dig into the ditch. Therefore, I really feel sorry to find such observations from a Member of this august House.

SHRI V. NARAYANASAMY : Senior Member

SHRI TINDIVANAM G. VENKAT-RAMAN: I must place on record my very strong objection to it. We should not to back to the Manu Smriti. We should not go back to the Manu Code. We are all one. We have no castes at all. We have no distinctions at all. In fact, we must have a law so that there is no religion at all. We must have such a law. If you are bold enough, you must go to the extent of having such a law. Thank you.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Manu Smriti was the greatest insult to Indian women. It should be burried fathoms deep and we should forget about it.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Sir, on a point of information. Manu Smriti was not only an insult to India women; it was a great curse to the entire Indian society, He gave us the Chatur Varna system. Due to this, our society got diviled. That is why Dr. Ambedkar said that Manu was the greatest rascal of Indian history. I entirely agree with him.

SHRI S. VIDUTHALAI VIRUMHI (Tamil Nadu): I congratulate Mr. Jadhav for saying the truth.

SHRI V. NARAYANASAMY: Mr. Vice-Chairman, Sir, I support these two Bills moved by the Law Minister. Though these two Bills are very simple, the hon. Minister has given us an opportunity to discuss the conditions of service and other things in regard to the judges of the Supreme Court and High Courts.

The first amendment relates to the leave travel concession provided to the judges. It is being proposed that this should be free from income-tax. The second amendment is, if a Supreme Court Judge is not occupying Government accommodation, he should be paid a sum of Rs. 3,000 as allowance. I would like to know from the hop Minister whether a Supreme Court

judge would be able to get an accommodation at Rs. 3,000 with all the facilities which are provided to a Supreme Court judge. I would request the hon. Minister te clarify this point. We should not be miserly n this regard.

If we want the judiciary to be impartial, if we want that just ce should be rendered, if we want that quick just ce should be rendered, we should provide the judges with all the facilities which are required by them. If you compare the conditions of service of judicial officers in other countries, in other developing countries what do you find ? Of course, I agree with the hon. Minister that the conditions of service in India are better. But they have to be given some more facilities so that they are able to render justice quickly. I would like to point out that if we compare ourselves with the Western and other countries, the judges in Ind a are low-paid It is known to every body. We have in the salary and allowances of judges some three-four years ago. However, considering today's cost of living. the hon. Min ster should consider increasing further the salary and allowances of judges. Since the judges have to maintain an office at their residence also, apart from the court, we have to provide staff. telephone and other facilities at their residence. For this purpose, provision has to be made and facilities have to be provided.

In spite of the fact that facilities have been given, I feel that some more facilities have to be given so that they render The hon. Ministry said speedy justice. sometime ago that lakhs of cases were pending in the Supreme Court and High Courts. The reason is the non-filling of the vacancies in time. No doubt, during the last two years, the hon. Minister has taken care to see that the vacancies are filled up in the Supreme Court and High Courts. In spite of it, backlog is there. I would like to know from the hon. Minister as to when this backlog in the judges' vacances in the Supreme Court and High Courts would be cleared. Sir, there is a

great demand in this House and in the other House. Sir. there is a great demand from the Members of both the Houses and also from the public for having a beach of High Court in various States. This is a burning issue. The hon. Minister had called the Chief Ministers of various States and had a discussion with them. I was also prompted to bring a Private Member's Bill. As far as my State, Pondicherry State, is concerned, there is a full justification for having a High Court bench here. At present the people from my State have to come to Madras for conducting their cases. On bench of CAT has been established there, but there is the need to establish a bench of the High Court in my State. We have a peculiar situation. We are a separate Union Territory, having a State Legislature. At the district level we have Session Courts. But for not establishing a High Court bench the reason given is that sufficient number of cases are not there. Sir, a peculiar situation is prevailing in our State which the ion. Minister must appreciate. The hon. Minister had to visit our State when the Law Ministers' Conference was held there, but unfortunately, he could not come. Sir, we are following the French law, the customary law. For administration of the French law we have special Judges, but in High Courts the Judges knowing French are not there. So, interpreters have to be brought, but how can you rely on the translated version of interpreters? So, that situation is there. I want the hon. Minister to give a categorical assurance that a High Court bench will be set up in Pondicherry.

I agree with the hon. Min ster that the conditions of the Supreme Court judges have to be improved. If we want the quality of just ce to improve, we should provide them all the facilities. We are also reading in newspapers that there are a lot of complaints about the Judges. This is because you are giving them low perks. Give them handsome that the quality of justice could improve.

With these observations, I support the Bill.

N. GIRI PRASAD Practeah) : Mr. Vice-Charman, Sir, I support these two Bills. After all, these are all small mercies offered to the itudges. Whether these Bills will solve their problems or there are any more grievances, the hon. Minister may look into them. Some of our friends have gone to the extent of saying that their perks are not in consonance with their status. work and sacrifice because some of them could have been big lawyers with a lot of income, but of course, they are deprived of all those things. In this background their status and living standard must also be kept in view.

In this connection, I would like to say two or three things. Judic ary nowadays especially at the highest level. Supreme Court, enjoys a high prestige in our country, cutting across all political opi-Sometimes we, political parties, quarrel on many ssues. We are unable to come to a consensus or arrive at a decision. All such matters are referred to the Supreme Court for arbitration. A recent case was the Mandal issue. Of course, we know, the whole society was divided from top to bottom-anti-Mandal and pro-Mandal-but the parliament could not do much. The matter had to be referred to the Supreme Court. After the Supreme Court judgement the agitation subsided to a large extent and now it has become a fact of life. Of course, this is only one analogy I am citing because the Supreme Court, the judiciary in general, the highest Court, occup es a very prestigious position. Even the most contentious ssue like Ayodhya had to be referred. Though we are not happy the way it was referred. but it was referred to the Supreme Court for their op nion. I hope they would come with a proper solution to this problem. What I want to say is that we have to keep up their prestige and also help them in the discharge of their duties.

In this connection, one sorrowful or sad aspect is coming to my mind. Re-

(Andhra | thousands and lakhs of cases pending before the High Courts and the Supreme Court. So there is something wrong with the system. So many cases pending for not vears but decades. so many years. and this system is allowing this to coninue! I t'nob know whether Government has given serious thought to this problem. After all, everyhody says. justice delayed is justice denied. justice to those means we are denying people who went to the higher for justice. So the Government, even now, in consultation with the judiciary, at least with the highest bodies. should serious thought to this problem and see that the number of cases pending before the courts is reduced to the minimum possible extent.

> of these experiences go, now As one the Lok Adalat, a new institution, is being developed. I do not know whether that will solve the problem of reducing the backlog of cases or give justice to the people at the earliest possible and at the cheapest cost. Government should also give thought to it. That's why I suggest that Government should come forward to make some deep study of the judicial system and take necessary steps to refurbish its mage, especially in relation to the people's grievances, as far as the cases are concerned.

My last point is, there are a number of demands coming up especially in my State of Andhra Pradesh. Now lawyers are on strike in the coastal districts for quite some time, may be for four months or so. Their demand is, they want a High Court Bench at Guntur or near Guntur. They have met all the about leaders including the Chlef M nister. They are saying something but no positive indication is coming from any side. Nobody knows what the policy of the Supthe policy of the reme Court is, what Central Government is or what the policy of the State Government is. In some States they have allowed some Benches cently I tend it in the newspapers also to function and they have set up some The bod. Minister and the Government also Banches. So, in a big State like Andhra were saying it many times that there were Pradesh where people are demanding it, why can't they do it? When I went to Guntur after I became a Rajya Sabha Member, the Bar Council in Guntur asked me to convey this to the House, but I could not do anything at that time because then the agitation was not on such a big scale. Now the agitation has caught up and 't may spread. So I request the Government to give serious thought to such problems. Wherever such justified demands are there, they should come forward and remove the injustice and solve the problems so that peace will prevail. Especially an educated society like lawyers must not be left out like this. So I think Government will give consideration to such problems, not only in Guntur but wherever such problems arise. Either as a measure to reduce the backlog of cases or even to justify the aspirations of the local people, I think the Government should come forward and take some immediate and appropriate steps.

Thank you.

मोहम्मद खलीलर्रहमान (आंध्रप्रदेश): जनाब वाईस-चेयरमैन साहब, लॉ मिनिस्टर साहब ने जो दो बिल पेश किए हैं, इन दोनों बिलों की मैं भरपुर ताईद करता हूं इस वजह से कि इन दोनों बिलों के जरिए जो श्रमेंडमेंट लाए जा रहे हैं वह श्रमनी जगह यकीनन हक-बजानिब हैं। बल्कि मैं तो चाहुंगा कि जहां तक सुप्रीम कोर्ट के जजों का ताल्लुक है, उनके मकान के किरायों का जो एलाउँस 3000 रुपए इस बिल में रखा गया है, मैं समझता हं कि मौजुदा हालात में ये 3000 रुपए बहुत कम हैं। इसमें इजाफा करना चाहिए इस पजह से कि हम देख रहें हैं कि ईवन हैदराबाद के जो कारपोरेशन के जो चेयरमैन हैं उनको हाउस ेरेंट श्रलाजंसेज 3000 से 3500 रुपया दिया जाता है । दिल्ली में 3000 रुपया बहुत कम है । मैं होम मिस्टिर साहब से दरख्वास्त करूंगा कि इतमें इजाका करें।

जनाब बाइस चेयरमैन साहब, इस मौके का फायदा उठाते हुए मैं एक दो बातें ग्रापकी तवज्जह में और मिनिस्दर साहब के सामने रखना चाहंगा। धमी जैसे मेरे दोस्त गिरि प्रसाद जी जो कि मेरी स्टेड से प्राप्ते हैं, उन्होंने सतालवा किया है कि

गंदर में हाई कोर्ट की एक बेंच कायम होती चाहिए यह देरीना मतालबा है कोस्टल आंध्र प्रदेश का. उसकी मैं भरपूर ताईद करता हं और होम मिनिस्टर साहब से मैं दरख्वास्त करता हं कि इंतिहाई संजीदगी के साथ इस पर वह गौर फरमाएं और हाई कोर्ट की एक बेंच गुंटर में जल्द से जल्द कायम करें।

दसरी बात मैंयह ग्रर्ज करना चाहता हं कि सप्रीम कोर्ट का जहां तक सवाल है, यह भी श्रांध्र प्रदेश का देरीना मतालवा है कि सुप्रीम कोटं का बैंच यहां कायम किया जाए।इसके लिए मौजु मुकाम हैदराबाद है । मैं होम मिनिस्टर साहब से दरख्वास्त करूंगा कि सुप्रीम कोर्ट का बैंच हैदराबाद में कायम करने के सवाल पर संजीदगी से गौर करें ताकि ब्रांध्र प्रदेश, कर्नाटक, केरल और तमिलनाडु के ऐडवोकेट्स और वहां के क्लाइंटस को इतना बड़ा सफर तय करके दिल्ली न भ्राना पडे और वहीं परखुद साज्य इंडिया में, हैदराबाद में जो तकरीबन सेंटर पड़ता है सभी स्टेट्स का, वहां पर कायम करने सेसहुलियत मिल सके।

तीसरी बात यह है कि इस समय केसेज की पेडेंसी मुख्तलिफ हाई कोर्ट्स में और सुप्रीम कोर्ट में काफी बढ़ गई है। जरूरत इस बात की है कि इन केसेज की पेंडेंसी को जल्द से जल्द खत्म किया जाए । उस के लिए मौजूदा जो स्ट्रेंथ सुप्रीम कोर्ट जजों की और हाई कोर्ट जजों की है, वह नाकाफी है । उस स्ट्रेंथ को बढ़ाना चाहिए ताकि पेडेंसी खत्म हो जाए और जैसा ग्रभी कहा गया है "जस्टिस डिलेड इज जस्टिस डिनाइड", लिहाजा इससे जल्दी से जल्दी मुकदमे का फैसला वह पासकें।

चौया और ग्राखिरों सुझाव मेरा यह है कि हम यह देख रहे हैं कि जो लोवर जुडिगियतो है. जो छोटी ग्रदालतें हैं, जैसे डिस्ट्रिक्ट जज है, सर्वोडिनेट जज हैं, मुसिफ मजिस्ट्रेट हैं, इनकी सर्विस कंडींशस का भी ख्याल रखा जाए क्योंकि उनको जो सक्सि कंडीयस हैं. इनको जो समुख्याह मिलतो है वह इंतिहाई मुत्रप है। लिहाजा जरूरत इस बात की है कि उस्त हम उनसे न्याय देने का काम कराते हैं तो जाहिर है कि उन के जहनों पर किसी किस्म का बोझ न हो और मानसिक प्रेणानो से उन्हें मुन्तिला नहीं **रखना चा**हिए । **उनकी** तनख्वाहों और समिक्ष कड़ीज़स, ऐसाइसेंड प्रादि मुवासिब होने चाहिए ।

انموں نے مطالبہ کیا ہے کہ گنٹور سیں ھائی کورٹ کی ایک بینچ قائم ھونی چاھئے۔ یہ دیرینہ مطالبہ ہے کوسٹل آندھراپردیش کا اس کی سیں بھر پور تائید کرتا ھوں اور ھوم منسٹر صاحب سے سیں درخواست کرتا ھوں کہ انتہائی سنجیدگی کے ساتھ اس پر وہ غور فرمائیں اور ھائی کورٹ کی ایک بینچ گنٹور میں حلد سے حلد قائم

دوسری بات سی یه عرض کردا حاهتا هوں که سپریم کورٹ کا حمال تک سوال هے یه بھی آندھرا پردیش کا دیرینه سطالیه ہے که سپریم کورٹ کا بینچ وهان قائم کیا حائر اس کر لئر موضوع عقام حيدر آباد هے سي هوم منسٹر صاحب سے درخواست کرونگا کہ سپریم کورٹ کا بینچ حیدر آباد میں قائم کرنے کے سوال پر سنجیدگی سے عور کریں تاکہ آندھرا پردیش کرناٹک۔ کیرل اور تاسل ناڈو کے ایڈوکیٹس اور وہاں کے کائنٹس کو اتنا بڑا سفر طے کر کے دلی نہ آنا پڑے اور وہیں پر خود ساؤتھ انڈیا میں حیدر آباد میں حو تقریبا سیار پڑتا ہے سبھی اسٹیٹس کا وہاں پر قائم کو نر سے سہولت سل سکر۔

تیسری بات یه هے که اس سفے کیسر کی پیٹانسی سمتلف هائی کورٹس میں اور سپریم کورٹ میں کائی بڑھ گئی ہے۔ ضرورت اس بات کی ہینانسی کو

यही चन्द बालें मैं लॉ मिनिस्टर साहब के सामने रखना चाहता है और मेरी पूरी तबक्को है कि वह इंतिहाई संजीदगी के साथ उन पर गौर करेंगे। †[شری محمد خلیل الرحمن (آندهرا پردیش): حناب وائس چیر سین صاحب لا سسٹر صاحب نر حو دو بل پیش کئے ہیں ان دونوں بلوں کی میں بھر ہور تائید کرتا ھوں اس وحمه سے که ان دونوں بلوں کے ذریعہ حو اسلاسینے لائر حارهر هيل وه اپني حگه يقينا حق بحانب هيں۔ بلکه ميں تو کہونگا که حمال تک سپریم کورٹ کے حجوں کا تعلق ہے انکر سکان کے کرایوں کا حو الأؤنس . . م هزار روييه اس بل س رکھا گیا ہے۔ میں سجعتا هوں که موحوده حالات میں یه تین ھرار روپیے بہت کم ھیں۔ اس میں اضافه کرنا حاهئے۔ اس وحه سے که هم دیکهرهے هیں که ایون حیدر آباد کے حو کارپوریشس کے حو چیر سین هیں انکو هاؤس ریناے الاؤنسير ... سے ... ورپيد تک دیا حاتا ہے۔ دلی سی ... مزار روپیه بہت کم ہے سی هوم سنسٹر صاحب سے درخواست کروں گا کہ اس سیر اضافه کریں۔

جاب وائس چیر مین صاحب اس سوقع کا فائدہ اٹھاتے ہوئے میں ایک دو باتیں آپکی توجہ میں اور متسٹر صاحب کے سامنے رکھنا چاہوں گا ابھی حیسے میرے دوست گری پرساد جی حو کہ میرے اسٹیٹ سے آتے ہیں

Translation in Arabic Script.

جلد سے جلد ختم کیا جائے۔ اسکیائے موجودہ جو اسٹرنتھ سپریم کورٹ کے حجوں کی ہے وہ ناکائی ہے۔ اس اسٹرنتھ کو بڑھا نا چاھئے تا کہ پینڈنسی ختم ھو جائے اور جیسا ابھی کہا گیا۔ اس سے جلدی سے حلدی سقدلہ کی فیصلہ وہ پا سکیں۔

حوتها اور آخری سجهاؤ سیرا یه ھے کہ ھم یہ دیکھر نے میں کہ حو لوور حوڈیشیری ہے۔ جو چھوٹی عدالیں هیں جیسے ڈسٹر کٹ جج هیں۔ سب آرڈینے حج میں۔ سطف محسٹریٹ ھیں انکی سروس کنڈیشنس کا بھی خیال رکھا جائر کیونکه انکی حو سروس كناديشس هين الكو حو تنخواه التي هے وہ انتہائي پور مے لمزا ضرورت اس بات کی ہے کہ جب عم ان سے نیائر دینر کا کام کراتر هین تو ظاهر ہے کہ انکر ذھنوں پر کسی قسم کا بوجھ نہ ہو اور سانسک پریشانی سے انهیں مبتلا نہیں رکھنا چاہئے۔ انکی تنحواهون اور سروس كنديشنس الأؤنسز آدبي سناسب هونر چاهئيں۔

یہی چند باتیں میں لا منسٹر ساحب کے سامنے رکھنا چاہتا ہوں اور میرف پوربی توقع ہے کہ وہ انتہائی سنجیدگی کے ساتھ اس پر غور کرینگے۔

श्रीमती जीमला विमनभाई पटेल (गुजरात):
महोदय, मैं इस विधेयक को ग्रापना सपोर्ट दे रही।
हूं। लेकिन इस के साथ ही साथ मैं कहना चहती हूं
कि हमारे समाज में न्याय बहुत महंगा है। न्याय
मिलने में बहुत देंरी लगती है श्रीर जैसे सब में म्बंसे
21/14 RSS/95—33

ने कहा "अंटि हसं डिलेड इज जस्टिसं डिनाइड" इससे पहले मैं दो बातें कहनां चाहती हूं कि ग्रगर सुप्रीम कोर्ट की तीन चार बांचेज साउदनं इंडिया, वैस्टनं इंडिया और ईस्टर्न इंडिया में बनाई जाएं ग्रीर इस तरह से स्टेट में हाई कोर्ट की बांचेज बनाई जाएगी तो इससे कोम का दबाव कम हो जायेगा। जो केस बढ़ रहे हैं उननें भी कमी हो जायेगी ग्रीर झट से न्याय मिल सकेगा।

इसके ग्रलाव। मैंदूसरी बात कहना बाहती हं कि हमारी जो महिला के केस कोर्ट में जाते हैं बो ज्यादातर पति-पत्नी के बीच के या ससुराल के साथ उनके झगड़ों के पत्नी को निकाल दिया गया हो तो, मैन्टेनेन्स कैसे दी जाए, प्रोटेक्सन कैसे हों, इस तरह के होते हैं। ऐसे केसेज भी कई साल तक चलते रहते हैं। महिला को स्याय नहीं मिल पाता । इसमें बहुत समय लगता है । यगर महिला कोर्ट यलग की जाए तो इससे महिलाओं को थोड़ी राहत मिलेगी । ग्रगर। महिला कोर्ट में महिला न्यायाधीश को रखा जाए तो यह **और भी ग्रच्छा रहेगा क्योंकि एक महिला, महिला** को ग्रन्छी तरह समझ सकती है। ग्राज हम क्या देखते हैं कि न्याय करने वाला भी मई है, उसकी जांच करने वाला भी मर्द हैं भीर वह न्यायं देने वाला भी मर्द है । यह मेल डोमिनेटेड सोसाइटी है। मद्दें के पास सब पानर है तो महिलाओं को न्याय कैसे मिल सकता है । इस चीज को ग्रापं सब मेम्बर अच्छी तरह सेसमझ सकते हैं। मेरा यह ग्राप्तह है कि ग्रगर महिला न्यायमृति रखी जाएगी इससे महिलाओं को न्याय मिलने में ज्यादा सविधा रहेगी। एक और भी बात है। कहीं-कहीं स्टेट में महिलाओं को अपने केस के लिए फी लीगल सर्विस मिलती है लेकिन महिला प्रकेले कोर्ट में जा नहीं सकती है । उसके साथ कोई होता चाहिए । इसके साथ जो घाने वाले लोग हैं वे भी कोई न कोई काम धंधा क**रते हैं। जब** एक के बाद एक ऐसे केस चलते हैं, धीर कहीं कहीं तो तीन-तीन, चार-बार साल तक केस पसते हैं तो उसमें ब्राने-जाने में जो दिक्कत होती है इससे भी महिलाओं को बहुत तकलीफ होती है । इन सब बातों को सोच कर प्रगर महिलाओं के लिए सुविधाए प्रलग की जाएं तो इससे महिलायों को स्याय मिलने की नुजाइक ज्यादा रहेगी । खासकर जो अत्याचार और रेप के कैसेज होते हैं तो उसी समय महिलामों की प्रोटेक्शन की जरूरत होती है तो इसका भी योजा सा विचार इसमें करना जरूरी है। मेरी राथ है कि न्याय जल्दी मिले, सस्ता मिले श्रौर महिलायों को इसमें जोड़ा जाए । ये मेरे कुछ सुझाव हैं जिन्हें मैं ग्रापके सोचने के लिए रखती है।

SAURIN BHATTACHARYA: PROF. Like everyone else I would also lend my support to the provisions of the Bill, though I am at a loss actually what is regarding the the reason for the Bill Supreme Court Judges. The provision (1A) says :

> "Where a Judge does not avail himself of the use of an offic al resibe paid every dence, he may allowance of three month an thousand rupees."

I have no objection to Rs. 3,000 and I agree with Mr. O. Rajagopal and what Dr. Mitra also said. Nowadays Rs. 3,000 would not get a palace to the Supreme Court Judges. The Finance Minister might take umbrage, but if there is any concret proposal for increasing it, I would say this amount is rather too little. But the main question is this. In this Bill it has been stated that on 9th of May, 1986, the number of judges in the Supreme Court was increased. As a result it was accommodation not possible to provide to all of them at the same time. fore, the question of house rent allowance So it was incapacity of the did arise. Government. It is not that the Supreme Court Judges did not avail themselves of the facilities of free accommodation. So it should have been, perhaps, made clear.

There is another thing where it has been said that in a case the Supreme Court had passed orders to the effect that where official residence is not provided to a Judge, he may be paid an allowance of should be which Rs. 3000 per month exempt from income-tax. There is the question of the Supreme Court order as to when it was passed. This has not been thing which cannot be accepted by any mentioned in the Statement of Objects reasonable or rational person nowdays.

and Reasons. In the Financial Memorandum it has been stated that it is not possible to say as to how many Judges would not be provided with free accommodation. Therefore, per capita accounting is possible. It is very simple arithmetic. But total cannot be made in fund ng involvement respect of item (b) of **Financial** the Memorandum. It is something should be more concrete and not like this. This contradiction in the Bill and the delay in bringing the Bill could have been avoided. This Bill was signed by the then Law Minister, Shri Vijaya Bhaskar Reddy, who is happily or unhappily—I do not know-presiding over as the Chief Minister of Andhra Pradesh for quite some time now. Now it has fallen ...

SHRIMATI JAYANTHI NATARAJAN: Earlier the BJP stalled the business of Opposition Honble. Now. other parties are stalling the business of the House (Interruptions)

PROF. SAURIN BHATTACHARYA: Then you come in the Opposition and stop it further ... (Interruptions)

SHRI VISHVJIT P. SINGH: Mr. Vice-Chairman, I must say that the hon. Member is giving the most constructive suggestion. Of course, he is true to his party. He is true to his ideology.... (Interruptions)

PROF. SAURIN BHATTACHARYA: Everybody is true to his own party and ideology. I do not know whether Mr. Vishviit P. Singh is something else.

The question is that the Government should have been a bit more expeditious and a bit more careful?

A few other points were raised. I will very briefly refer to the question of Manu which was raised by Mr. Rajagopal. We are approaching the 21st Century. We exactly do not know the age of Manu. But Manu existed 2000 years before in his country. This Manu Smriti is some-

SHRI O. RAJAGOPAL: Sir, an impression is being sought to be made from you. Number one is, you must have a my statement as if I have pleaded that proper understanding of the principle on Manu Smriti must be brought back and implemented. I have never said that... should be formulated. The first principle (Interruptions)...

PROF. SAURIN BHATTACHARYA: He would have done better if he had suggested drafting of a new law separate from the Angle-Saxon law and not to harp on Manu.

There is just another point. While we support that the judiciary should enjoy a reasonable comfort, at the same time, a question has arisen that everything is not quite okay in the field or domain of the judiciary. All are not like Caesar's wife who was above all suspicion. This issue, this point has brought the setting up of a full Constitution Bench in the High Court of Calcutta. We may try to wish it away. But perhaps it is only proper to wish it away and the judiciary should devote itself to these issues as it did once in case of one judge. They should do this introspection in respect of others also. Thank you.

SHRI RAM JETHMALANI (Karnataka): Thank you Mr. V ce-Chairman, for giving me time to share my views with the House. Sir, I must say that the hon. Minister of State for Law, of late, is becoming less and less controversial and more and more beneficial. It is no wonder that within a very short space of about ten days, on three occasions, he has qualified himself for not only my support but also a word of compliment. I am again happy to compliment him for bringing these two measures. They were long overdue and they are again the reflection of a great need of our society. Sir, the fact that the Judges will get Rs. 3,000 if they do not avail of their accommodation is a welcome provision. But even if you had raised it to Rs. 10,000 - or Rs. 30,000 -, I would have still supported your measure because I believe that there are two principles which must be borne in mind and that is why I wanted to take your two,

proper understanding of the principle on which the Judges' emoluments and perks should be formulated. The first principle is that the life of a Judge should be made so comfortable that he should not any temptation or he should not look for any favour from any litigant who appears before him or a potential litigant who might appear before him in future. The second principle is, though the judiciary is partially recruited from the lower rung of the judiciary itself, yet the major recruiting ground for good and competent judges is successful practitioners at the Bar and unfortunately there is such a great disparity oday between the emoluments of a Judge and a successful practising lawyer that there is a very little attraction for successful lawyers to give up their practice and get on to the Bench. Therefore, Sir, at least, those who are willing to make that much sacrifice and give up their luctrative practice and become Judges, should least not be compelled to lead a life which is a tremendous departure their life style to which they are used to. These are the two principles which you must bear in mind. Once you bear these two principles in mind, there arises the point which was raised by Mr. Venkatraman that you must think more of the subordinate judiciary than you think of the High Court Judges and the Supreme Court Judges. It is the subordinate Judge, the subordinate Magistrate who comes in contact with the public and it is he who represents the institution of justice to the common man. Today, there is unfortunately a tremendous amount of corruption that has percolated into the lower rungs of the judiciary. But I am not suggesting that corruption and poverty are necessarily invariable concomitants. On the contrary, I always think that those people who have more wealth than they can consume, more wealth than even their two generations can consume, they tend to be a little more corrupt because unrestricted money is a morbid disease. But on the other hand there is some truth in that life of a Judge should be so comfor-

fortable that he does not look for any law-giver at all. There is a school of subordinate Judges is really taken care of properly. I am conscious of the fact that there has been a good bit of change in the emoluments of the subordinate judiciary in a couple of years but it is not enough. The vast gulf between the Supreme Court Judge and the subordinate Judge, who ultimately, as I said, represents the common man, needs to be bridged. If the common man loses the confidence in the administration of justice or in the institution of Judges, then it is not good for the rule of law and it is not good for the country. So you must take into account the suggestion which Mr. Venkatraman has made, try and improve the conditions of existing subordinate Judges. I have seen in the morning a subordinate Judge. The poor fellow cannot afford a car. He was standing in a bus queue and while he was standing there, drove past in a very luxurious car was the accused who was to appear before him after ten minutes in the court. This kind of a thing is scandulous. Every subordinate Judge should be prevented from standing in a quene. This kind of a thing is a scandal. I mean, every subordinate judge, the poor fellow, should be prevented from standing in a quene. don't mean that everybody should begin to avoid standing in a queue, Sir. I like to go standing in a queue some time and enjoy a bus-ride. That is like neither here nor there. I am not compelled to but the poor subordinate judge is compelled. have seen what happened in the Gujarat case; the way the poor magistrate was treated by the police officers, just because he could not even prove that he was a magistrate. He did not look it. He could not, by the kind of comports that he enjoyed, even establish his identity as a judge. This kind of things are a scandal. I think care should be taken of him. Sir. I share this with Mr. Rajagopal. I do not believe that he suggested that you should enact Manusmriti but, Sir, so far as Manu is concerned, I must tell you that today there is a controversy whether he was a

favour and I don't think that the life of the thought which believes that he was only a scribe. There is another school of law which says he only compiled things which some other people had already compiled. And, Sir, as a student of Manusmriti 1 can myself almost subscribe to the view that he really was a person who brought together into one small book which have been compiled by other evilminded people. In the argument before the Supreme Court on the Mandal Commission Report, incidentally, Sir. opposition came more from lawyers of the other side, but we had to point out that they were not creating, by reservations, a system of economic rehabilitation but they were providing compensation for persistent historic injustice. Sir, we had to quote Manu to show how Manu had brought damage to the genetic endowment of the Shudras and the Scheduled Castes. Sir, nobody suggests that they should erect poor Manu's statue now outside our court. Nobody is suggesting they should enact Manusmriti but what he has been saying is that there are other courts in other countries which are honouring some of our law-givers; there is no reason why we should not honour оиг real givers. Now, you select the real law-givers and please give them prominence and prestige.

> Thank you, Sir, for giving me an opportunity to speak.

> श्री सत्य प्रकाश मालवीय : उपसभाष्यक्ष महोदय विधि मन्नी जी ने जो उच्चतम न्यायालय न्यायाधीम (सेवा गर्ते) संगोधन विधेयक, 1993 ग्रीर उच्च न्यायालय ग्रीर उच्चतम न्यायालय न्यायाधी श (सेवा शर्ते) संशोधन विधेयक, 1993 प्रस्तत किये हैं मैं इन दोनों का समर्थन करता हूं। न्यायाधीश चाहे सर्वोच्च न्यायालय केहों या राज्यों के न्यायालयों या निचली श्रदलतों के हों सब को ऐसी सविधाएं मिलनी चाहिये जिनकी भ्रोर श्री राम जेठमलानी जी ने ध्यान स्नाकर्षित किया कि वह बिना किसी दिक्कत के अपना और अपने परिवार का जीवन व्यतीत कर सकें ? मैं केवल कुछ बातों की ग्रोर ध्यान ग्राकषित करना चाहता हं क्योंकि यहां पर चर्चा हुई कि ग्राम ग्राप्ती

को सस्ता न्याय मिलना चाहिये, जल्दी मिलना चाहिए आज सरकार का भी नारा है जस्टिस एट डोर स्टेप । मेरे पास इसी सदन का 9 दिसम्बर का इलाहाबाद हाई कोर्टका स्रांकड़ा है। सर्वाल या श्री जिलोगी नाथ चतुर्देदी ग्रीर डा. मुरली मनाहर जाशी का । श्रतारांकित प्रश्न संख्या 995 में उनके द्वारा यह पछा गयरा था कि इलाहाबाद हाई कोर्ट में दीवानी मामलों और फीजदारी मामलों की संख्या कितनी है और इनकी क्या स्थिति है भीर कितने केसेज इस समय वहां पर लम्बित है। 30 जन, 1993 की स्थिति के ग्रनसार सिविल केसेज की संख्या 584597 श्रीर किमिनल केसेज की संख्या 111283 है। इस प्रकार से 645880 केसेज 30 जन को केवल इलाहाबाद उच्च न्यायालय में विचाराधीन थे । कुछ केसेज तो 15-15, 20-20 साल से लम्बित पड़े हैं। इसके ग्रातिरिक्त इल।हाबाद हाई ोर्ट में इस समय 8 स्थायी न्यायाधीशों के पद रिक्त हैं । पहला पद रिक्त हुमा 2 जुलाई, 1992 को, दुसरा 15 जुलाई, 1992 को. तीसरा 13 नवस्वर, 1992 की, चौथा 13 नवस्बर, 1992 को, पांचवा 9जनवरी, 1993 की, फिर 13मार्च, 1993 की, फिर 7 धक्तूबर, 1993 को, 13 ग्रक्तबर, 1993 ग्रीर **प्राठवां** पद रिक्त हुमा है 1 नवम्बर, 1993 को । इसके अतिरिक्त सरकार ने वहां पर सात अडिशनल जजेज के पदों का भी अनमोदन किया है। हाई कोर्ट के जजेज की नियक्ति की प्रक्रिया भी ऐसी है जिसमें कुछ बदलाव की जरूरत है। इस प्रक्रिया के चलते कमी-कमी नियक्ति में बहुत समय लग जाता है क्योंकि संबंधित उच्च न्यायालय के मुख्य न्यायाधीश की सलाह ली जाती है, मुख्य मंत्री भी बीव में भ्राते हैं। फिर यहां पर केर्न्डाय विधि मंत्री द्याते हैं, यहां पर प्रधान मंत्री जी स्रौर सर्वोच्च न्यायालय के मख्य न्यायार्थांग अति हैं। तो इसकी प्रक्रिया ऐसी होती च।हिए कि कम से कम जल्दी से जल्दी जो रिक्त पद हैं उनमें नियुक्ति कर दी जाए और उन पदों ो भर दिया जाए।

मैं इस श्रोर भी घ्यान श्राकषित करना चाहता हूं कि सर्वोच्च न्यायालय ने एक गुकदरों में सरकार की चाहे सलाह दी थी या डाइरेक्शन दिया था कि एक श्राल इंडिया जुडीशियल सर्विस भी बनानी चाहिए । सर्वोच्च न्यायालय ने जो फैसला दिया, सरकार को जो सलाह दी थी उसके बाद सरकार

ने कहा था कि उस पर हम विचार भी कर रहें हैं तो मैं विधि मंत्री जी से जानना चाहता हूं कि ब्राल इंडिया जुडीशियल सर्विस बनाने के संबंध में सरकार का क्या विचार है श्रीर क्या प्रतिक्रिया है।

इसके ग्रतिरिक्त मैं एक बहुत गंभीर विषय की मोर व्यान मार्कावत करना चाहता हं जो न्याया-धीं भों की नियुक्ति से संबंधित है क्योंकि एक राज्य में किसी न्यायाधीश की नियक्ति हुई। ला से ऋदी थे शायद । उसके बाद जैसा कि मैंने निवेदन किया, किसी भी न्यायाधीय की नियक्ति ने गुख्य नहीं, यहां के विधि मंत्री, प्रधान मंत्री और सर्वोच्च न्यायालय के मुख्य न्यायाधीश तक का उसमें हस्तक्षेप होता है। लेकिन उनके ऊपर कुछ फ्रष्टाचार के ब्रारोप थे। उनकी नियुक्ति का बारट राष्ट्रपति जी के यहां से जारी हो गया और उसके बाद चुंकि संविधान में इस बात का प्रावधान है कि किसी भी जज की जब नियुक्ति होती है तब ग्रपना पद ग्रहण करने से पहले संविधान के ग्रन-च्छेद 219 के अन्तर्गत उनकी शपय ग्रहण करनी पडती है राज्यपाल द्वारा या राज्यपाल जिनकी नियक्ति करता है उनके द्वारा । उनकी नियुक्ति हो गर्या और उसके बाद कोई व्यक्ति सुप्रीम कोर्ट में गया, सुप्रीम कोर्ट में उसने पिटीकन दाखिल की । सुप्रीम कोर्ट ने फैसला किया कि उनको भाषय दिलाने से रोका जाए । केवल मैं उसका उद्धरण करना चाहता हं जो प्पिटि है ए.म्राई.म्रार. 1992 सुप्रीम कोर्ट 1213 उसमें सुप्रीम कोर्ट ने यह लिखा है :

"The court finds the appointee unfit to hold the office and directed the Union of India and other respondents present before us not to administer the oath or affirmation under article 219 of the Constitution of India to." so and so.

मैं नाम नहीं पढ़ूंगा । मेरा निवेदन यह है कि एक हाई कोर्ट के जज की नियमित हो जाती है, राष्ट्रवित के यहां से बारट जारी हो जाता है उनकी नियमित का तो कम से कम इस प्रकार की जो प्रक्रिया है उसमें बदलाव, सुधार किया जाए । इन्हीं अब्दों के साथ भ्राप जो विधेयक जाये है, इन दोनों का मैं समर्थन करता हूं।

SHRI ASHIS SEN (West Bengal) :

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): I am sorry. We are short of time. We don't have time. We have already discussed this matter at length.

SHRI H. R. BHARDWAJ : Sir, I am very grateful to the House for its unanimus support for passing these two small provisions, namely, the tax-free LTC to the Judges and an allowance of Rs. 3.000 in lieu of the bungalow to the Supreme Court Judges. Whenever I bring such measures in support of service conditions of the Judges I always get support from all sections of the House, from all parties, irrespective of their thinking about judicial system. One thing that I would like to place before the House is that we are doing a serious exercise for improving the legal and judicial system in the country. I am not going to accept that our judiciary is not one of the finest judiciaries in the world. Our judiciary has a very big name throughout the world for its independence and integrity. Similarly, our Bar has produced outstanding lawyers and judges. So, they are the foundation of our democracy and of law and we are proud of them. There is actually a need to do more in this direction because the cases are every day increasing in the courts and the problems of the litigants are also increasing respect of the expenses involved and in respect of the delay which occurs in the disposal of the cases. These problems which we are concerned with. After the Malimath Committee gave its finding, we have discussed it recently with the Law Ministers from all States in the country. After the report was cussed, we placed it before the hon, the Chief Justice of India because any change in the procedure or any change in the rules of the court or any suggestion which has to be passed on to the members of the Bar must be done before decision is taken.

I am very happy that the judiciary did respond to the resolution which we had taken before it. They gave their suggestions. They constituted a committee of judges. We had a very useful discussion with the judiciary. Later on I requested the Prime Minister to convene a meeting of all the Chief Ministers and Chief Justices from all the States. I am very happy to inform the House that we have taken steps to see that these arrears are duced. About 20 to 22 points have been formulated. We are forming a monitorng cell to see that these points are acted ipon. It is not that we are not conscious of the problems of litigants.

I am very happy that one of the senior Members and a senior advocate of this strengthening country has stressed for the lower judiciary. I have practised for ilmost 15 years in the lower courts. I of the know that the condition litigants throughout the country has deteriorated beyond repair. Thep proper court rooms. They have no proper bar rooms. They have no proper facilities for litigants. When I was a Minister, I took up this matter with the Minister. He was hon. Finance enough to listen to me. He agreed that this particular subordinate judiciary problem should be grappled forthwith. agreed to consider this judicial infrastructure as one of the Centrally-sponsored schemes. Now justice is a subject n respect of judicial infrastructure. So we have made a provision more than thousand crores of rupees for improving the infrastructure in the subordinate judiciary through out the country on a fifty: fifty basis. Recently, the Supreme Court also gave a judgement in the all India Judges' Association case. They have sanctioned transport allowance. have sanctioned library allowance they have also increased the age of retivement of subordinate judges. This is a continuing process in which the help of the Bar, the help of the State Government is necessary. The members of the Bar, who practise before a court, describe the condition of the subordinate

judiciary must better. I am very happy that today the entire House has silo. ported this noble cause. It is they who serve at the grass-roots. If they are a frustrated lot, then we cannot feel the higher judiciary will be much more So, I am very thankful to all effective. the Members for stressing on these paints. On some other occasion we will discuss this whole thing on a separate motion or a separate resolution, whenever this House thinks it proper.

I am particularly thankful to the hon. Members who pointed out that only people of integrity should be appointed as judges. This is the concern of all of us. After the nine-judges' judgement, a scheme has been evolved by which this system has been strengthened. We following a system whereby the recommendation which comes from Justice has to be in consultation with two senior judges. Similarly, in the Supreme Court also they are following the same method of consulting two senior judges. We have a time-bound programme. the Memorandum of Procedure, which we are finalising, the procedure is that the recommendation must come four months before a vacancy occurs. Every Constitut onal functionary, who is given the charge of consultation and with whom we have to consult, has to give his recommendation within six weeks. be over within whole exercise should four months. I think this delay in pointments also has been taken care of. There is one very strong demand in the country regarding Benches. I am not in a position to give you any assurance now because this is a very delicate We have to consult all the Chief Ministers and Chief Justices of High Courts. When we are not able to maintain even our lower courts properly, how are we all these going to maintain Benches 7 The Chief Ministers have to provide the infrastructure. Merely asking for a Bench and saying that a Bench should be there will not serve the purpose. So we must was not moving at all.

get ready for a dialogue to see whether we can have High Court Benches several places in a State.

The High Court is a court of records and quality of justice cannot be allowed to be distributed at various places. But none-the-less, the present status is that we are keeping in mind these requests received from various States for a final decision which will be applicable to the whole country. As a policy, the judiciary has to agree. Particularly, the Chief Justice of a High Court has to be taken into confidence. He must agree to have a bench of the principal court away from the principal seat. So we have to persuade them. The attitude of the lawyersmerely because a bench has not given, they go on strike-is not verv much appreciable. I have noted down their concern. They think that a particular place is important and they want to have a bench there. They should have a dialogue with the Chief Minister and the Chief Justice of that State. If it is agreed to in the entire country, they can also be given one. Supposing a Chief Justice decides that he does not want to have a bench, then how you give a bench against his wishes? They say one thing and the next day they to on strike. Senior Members will appreciate that going on strike does not solve this problem. Strikes only make courts non-functional and if the COURTS ATE closed, who thrives ? The criminals 'hrive Courts must remain open. Onr duty as lawyers and judges is to see that courts are made accessible day and night. Anybody who is aggrieved should able to get a redressal. Lawyers should not become party to the closure of courts, unless, of course, there is a threat to the Constitution or judicial independence.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): They get disgusted. What to do? The

SHRI H. R. BHARDWAJ: The Government is moving. (interruptions)...

MOTURU HANUMANTHA RAO: There was a gentleman's agreement with even before the formation of Andhra Pradesh that a bench would be created in Vijayawada and Guntur areas. But you have not obliged us for so many years.

SHRI H. R. BHARDWAJ : I am not disputing the agreement. If you say there was an agreement, I cannot contradict it. But the question is that this should be discussed with the person with whom the agreement was made. Merely resorting to strike is no solution. This is my most humble submission to you. What I am saying is that on an issue like this where you need to make improvements in the judicial system or the legal tem, you have to have a continuous dialogue. You cannot change the system overnight. You have to go step by step and this is taking place. When I assumed charge, no District Judge in the country was getting a staff car. One of the judges who was trying the most famous Union Carbide case met with an accident and broke his leg, while travelling in a bus. Thereafter, this matter was taken up with all the Chief Ministers They were not willing to give a staff car to the District Judge. Then I had impress upon them that if a Collector and others get a car, why not a District Government Judge ? Then the State agreed to give a staff car to the District Judge. Now with great difficulty they have agreed to give library facilities and transport facilities. So we are persuading them slowly and steadily. Because financial constraints, they are also help-This is a continuous process by which we must improve the service conditions of all judges. I accept this proposition that judiciary is not like other services. That fallacy must be removed from our minds. Because other services are not getting it, judiciary also should not get it is not correct. Judiciary is a separate limb of State. It has an independent existence are necessary. I am happy that on these

and we have to maintain its independence. I am in agreement with the hon. Member, Shri Ram Jethmalani, that there is a philosophy behind the amenities which are provided to the judges. The philosophy is correct because unless you care their good living and good working conditions, the quality of justice is bound to suffer (interruptions)

श्री संघ प्रिय गौतमः मंत्री जी, मगर बात तो कर सकते हैं कि जैसे पालियामेंट काम के निपटारे के लिए रात बारह-बारह बजे तक बैठती है तो यह जो केसेज का ग्रम्बार लगा हन्ना है केर्ट में, उनके निपटारे के लिए कोर्ट ज्यादा देर तक बैठे और जो कोर्ट की दो महीने की छुट्टियां होती हैं उसमें पन्द्रह कटौती कर दी जाए। जब ग्राधिक संकट देश के ऊपर है, खर्चे ग्रधिक बढ़ा नहीं सकते तो यह तो आप कर सकते हैं।

I have given you some points. The courts should sit for some more time.

SHRI H. R. BHARDWAJ: Sir. Courts function under a certain system, not like this.. (Interruptions).. Sir, we have already requested the Bench and the Bar to see if they can reduce the arrears and to see how they can do it. Fortunately, now, with the cooperation of the judiciary, this year, the Supreme Court has pruned down the arrears by 10,000. So, efforts are being made. But this is a system where you can straightway say, "Do this and do that". They are meant for administration of justice and cannot tamper with justice. Therefore, you have to go to them and make a request, and then the Bar has to cooperate. Now, the Supreme Court increased the working hours by half-anhour every day. Also, when the Supreme Court is called upon to take an important case, they sit at midnight. They have sat at midnight in the recent days. ion't say that the Supreme Court and the High Courts are not willing but the only thing is that we must cooperate with hem and give them those facilities which

(Madhys

issues, we are always unanimous and we always Jethmalan; was kind enough to say that I was always receptive. I value the suggestions of my colleagues. And when you give constructive suggestions, it definitely make me function better as a Minister and every suggestion from every corner encourages me: it does not d'scourage me from doing my work. Therefore, on this issue, when you lend me support. I am proud of this support. And let it be conveyed that on this issue. the entire country is one with the judiciary. With these words Sir, I move that the Bill be passed.

SHRIMATI JAYANTHI NATARA-JAN: Sr, the hon. Member, Mr. Patel, raised an important point about womanjudges. At present, there is only one women Judge of the Supreme Court and there are very few woman-Judges in the High Courts. Will the Government initiale steps to see to it that more women-Judges are appointed?

SHRI TINDIVANAM G. VENKAT-RAMAN: You demand 30 per cent reservation.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI); You would like to respond.

SHRI H. R. BHARDWAJ: Definitely, Sir, I am n agreement with that. We have been searching for talents in women. When I joined the Bar. were no women in this field. Now, over the years, we find that there are three or four woman-Judges in the Delhi Court. And we are trying to have one or two woman-Judges in every high Court. On this issue, we are requesting that if there are woman-lawyers who fulfil qualities desired by the Chief Justice, they can be recommended. Preferential treatment will, definitely, be given. There is no reservation on this point. I think, in the last few years, there has been one woman Judge in the Supreme Court.

welcome them. Mr. Ram Prese esh): Sir, with your permission, I would like to know from the hon, receptive. I value the sugy colleagues. And when you age limit for woman-Judges.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): He has said that he would see to it that more woman-Judges are appointed.

SHRI MOTURU HANUMANTHA RAO: Sir, I welcome the Bill. Of course. we should support the demands of Judges. But, recently, a judgement which was given by the Court has disturbed the entire womanhood of our country. Karnataka High Court had convicted two vouthe on the charge of raping a girl. But when they appealed to the comprising two Judges, they reduced the sentence saving that in their youth they were empted to do it and so it was an excusable thing. It is the most awkward thing. This creates social problems also. This should not have been done.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): Now, I shall first put the motion regarding the Supreme Court Judges (Conditions of Service) Amendment Bill, 1993, to vote.

The question is:

"That the Bill further to amend the Supreme Coust Judges (Conditions of Service) Act, 1958, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SYED STB-TEY RAZI): We shall now take up up Clause-by-Clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. move 1

"That the Bill be returned."

The question was put and the motion was adonted

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I shall now put the motion regarding consideration of the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill. 1993. to vote.

The question is

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Condtions of Services) Act, 1958, as passed by the Lok Sabha, be consideration." taken into

The motion was adopted.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): We shall now take up clause-by-clause consideration of the Bill.

> Clauses 2 and 3 were added to the Bill.

> Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. R. BHARDWAJ : Sir, I beg to move :

"That the Bill be returned."

The question was put and the motion was adopted.

THE INLAND WATERWAYS AUTHO-RITY OF INDIA (AMENDMENT) BILL, 1993

THE VICE-CHAIRMAN

BHARDWAJ: Sir. I for three speakers. But they have agreed that this is a non-controversial Bill and t could be passed without discussion. Since only Mr. Ashis Sen wants to sneak. he can speak. Now, the Minister to move the Bill.

> THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : Sir, I beg to move :

> > "That the Bill to amend the Inland Waterways Authority of India Act. 1985, as passed by the Lok Sabha, be taken into consideration."

The question was proposed.

SHRI ASHIS SEN (West Bengal) : Sir, considering the pressure of time. I would like to confine myself within two or three in nutes.

I support this Bill because it ends the dichotomy between the Inland Waterways Authority of India Act and the Indian Vessels Act as far as determining the breight and are of the passengers is concerned. While supporting this Bill, I would like to point out certain things. Our country is full of riverine infrastructure which could be fully utilized for the purpose of transport of goods and passengers in our country. But. while mentioning this, I would like to say that there is the Raja Bagan Dockyard in the Garden Reach area of Calcutta which manufactures and produces steamers and small shipping vessels which feed the var ous ports in the country. But I find today that in spite of there being thousands of skilled workers and engineers. full utilization of that Dockyard is not being made. Even though we wou**ld like** to have improvement and betterment of the waterways, I would like to request the Minister to see, while abolishing this (SYED dichotomy, that the purpose for which this SIBTEY RAZI): We shall now take up is being done is served and that most of the Inland Waterways Authority of India the small vessels and steamers are ordered (Amendment) Bill 1993. There were two for from the Raja Bagan Dockyard in the